

an>

Title: Need to implement the final verdict of Supreme Court on Mullaiperiyar Dam issue.

SHRI A. ANWHAR RAAJHAA (RAMANATHAPURAM): Mr. Deputy-Speaker, Sir, in order to increase the water level of Mullaiperiyar Dam, the Chief Minister of Tamil Nadu ceaselessly made efforts. The final verdict of the Supreme Court favoured the genuine plea of Tamil Nadu and has also disallowed the construction of a new dam. An evaluation team appointed by the Supreme Court has categorically stated that there is no threat to Mullaiperiyar Dam even if the water level is raised to 142 feet and even up to its full level of 152 feet. This dam was constructed with most of the catchment area and command areas situated in Tamil Nadu. But still the Kerala Government is keen on a new dam and has sought permission from the National Wildlife Board to survey the proposed site for a new dam. To uphold the rule of law, the Centre has a duty to implement the final verdict of the Supreme Court in interstate water disputes which cannot be resolved through negotiations. So, I would request the Union Government to positively intervene in the matter.

Thank you.